

THE SECOND SCHEDULE

(See Section 3)

AMENDMENTS

| Year | No. | Short title  | Amendments  |
|------|-----|--|---|
| 2013 | 14  | The Sexual Harassment of Women at Work Place (Prevention, Prohibition and Redressal) Act, 2013 | In sections 6, 7 and 24, —<br><br>(i) for the words “Local Complaints Committee”, wherever they occur, the words “Local Committee” shall be substituted;<br><br>(ii) for the words “Internal Complaints Committee”, wherever they occur, the words “Internal Committee” shall be substituted. |
| 2014 | 8   | The Governors (Emoluments, Allowances and Privileges) Amendment Act, 2014                      | In section 2, —<br><br>(i) the words and figure “section 2 of” shall be omitted;<br><br>(ii) after the brackets and words “(hereinafter referred to as the principal Act)”, insert the words and figure “in section 2”.   |